

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.23049/2002

(From the judgement and order dated 31/07/2002 in MC 28/01
in EP No. 17/01 of The HIGH COURT OF GAUHATI)

DIPAK CHANDRA RUHIDAS

Petitioner (s)

VERSUS

CHANDAN KUMAR SARKAR

Respondent (s)

Date : 13/12/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.C. LAHOTI
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s)

Mr. Shakil Ahmed Syed, Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Leave granted.
Printing dispensed with. The appeal shall be
heard on the SLP Paper Book. Parties may file additional
documents, if any, within eight weeks. Original record
shall be requisitioned.

Liberty to mention after service and pleadings
are complete.

.SP1
.....L.....T.....J

(Ajay Kr. Jain)
Court Master

(Radha R. Bhatia)
Court Master